

Santosh

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-105 OF 2020**

Paul Fernandes and another. .... Petitioners.

Versus

State of Goa and others. .... Respondents.

Ms. Asha Desai, Advocate for the Petitioners.

Mr. Prashil Arolkar, Additional Govt. Advocate for the Respondents.

**Coram : M.S. Sonak &  
Smt. M.S. Jawalkar, JJ.****Date : 27<sup>th</sup> July, 2020.****P.C. :-**

1. Heard Ms. Desai for the Petitioners and Mr. Arolkar, the learned Additional Govt. Advocate for the Respondents.
2. The concerned Respondent to file a response to this Petition by 31<sup>st</sup> July, 2020 and serve a copy of the same, if necessary, by email, to the learned Counsel for the Petitioners. If the Petitioners wish to file any rejoinder, they are granted liberty to do so by the next date, which shall be 3<sup>rd</sup> August, 2020. However, even the Petitioners to furnish a copy of the rejoinder to the learned Additional Govt. Advocate by email, latest by 2<sup>nd</sup> August, 2020.
3. S.O. to 3<sup>rd</sup> August, 2020.

**Smt. M.S. Jawalkar, J.****M.S. Sonak, J.**